

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.10**  
**I.A.Nos.460, 485/2022 & 475/2024 in**  
**C.P. (IB)No.244/BB/2018**

**IN THE MATTER OF:**

M/s. Dena Bank ... Petitioner  
Vs.  
M/s. Kavveri Telecom Infrastructure Limited ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 01.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

The Liquidator : Ms. R. Bhuvaneshwari  
For the Applicant in I.A.460/2020 : Shri T. Ravichandran  
For the Respondents in I.A.460/2022 : Shri S. Vivekananda  
For the R-1 to 5, 7, 9 to 11 in  
I.A.485/2022 : Shri S. Vivekananda

**ORDER**

**I.A.Nos.460 & 485/2022:**

1. Heard the Ld. Counsels appearing for both the parties.
2. Ld. Counsel for the Respondent submits that they have not received a copy of the written submission filed by the Applicant. Therefore, Ld. Counsel for the Applicant is directed to serve a copy of the written submission to the Respondent.
3. Ld. Counsel for the Respondent requests time to file written submissions. Therefore, two weeks' time is granted to the Respondent to file written submissions, in not more than two to three pages in total, covering all the aspect.
4. List the case with other IAs on **20.08.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**